

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 203
IB-625/ND/2017**

IN THE MATTER OF:

Indus Container Lines Pvt. Ltd.

...PETITIONER

Vs.

Geo Express Pvt. Ltd.

...RESPONDENT

Section

Under Section 7 of IBC

**Order delivered on 04.02.2021
(Virtual Hearing)**

Coram:

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Financial-creditor :
For the Liquidator :Mr. Shivanshu Kumar, Advocate
For the Respondent/ Corporate-debtor :Mr. Anurag Ojha, Mr. D.N.
Chaturvedi and Mr. Shivam
Malhotra, Advocates**

ORDER

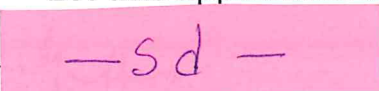
IA No. 546.2018

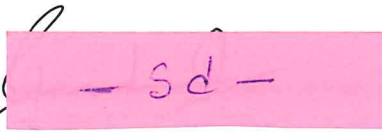
Heard the arguments advanced by the learned counsels for both the parties. Learned counsels for both the parties are directed to file their written arguments on the points on which they have argued today, not exceeding 3 pages within 10 days. Post the matter to **11.02.2021**. Order in this application is reserved.

Order in this application is reserved.

IA No. 376/2021

Let this application is also posted to **11.02.2021**.


**(V.K. Subburaj)
Member (T)**


**(P.S.N. Prasad)
Member (J)**

(Anjula)